

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

CUSTOMS APPEAL NO. 13012 OF 2019

[Arising out of OIA-KDL-CUSTM-000-APP-79-80-19-20 dated 13/12/2019 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
AHMEDABAD]

SHRI VIKAS MITTAL

Appellant

Authorised Signatory of M/s. Jindal Fibres
PLOT NO. 49 & 58, Sector-II,
Kandla Special Economic Zone, Gandhidham,
Kutch, Gujarat

Vs.

COMMISSIONER OF CUSTOMS-KANDLA

Respondent

Custom House, Near Balaji Temple,
Kandla, Gujarat

Appearance:

Shri Parth Rachchh, Advocate for the Appellant

Shri Anand Kumar, Superintendent (AR) for the Respondent

CORAM:

HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

Date of Hearing : 04.03.2025

Date of Decision : 03.07.2025

DR. AJAYA KRISHNA VISHVESHA :

Appeal disposed of. For order, see order of date in Customs Appeal No.
13011 of 2019.

**(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)**